



XXXV	Women, Child and Disabled Welfare	Revenue	528,47,06,000	..	528,47,06,000
		Capital	51,58,09,000	..	51,58,09,000
XXXVI	Administration of Religious Endowments	Revenue	109,78,00,000	..	109,78,00,000
XXXVII	Agriculture	Revenue	580,06,00,000	..	580,06,00,000
		Capital	25,71,00,000	..	25,71,00,000
XXXVIII	Animal Husbandry and Fisheries	Revenue	55,79,20,000	18,82,000	55,98,02,000
XXXIX	Forest, Science, Technology & Environment	Revenue	2,24,36,000	..	2,24,36,000
		Capital	22,90,00,000	..	22,90,00,000
XXX	Co-operation	Revenue	1,62,21,000	..	1,62,21,000
		Loans	1,00,18,000	..	1,00,18,000
XXXI	Panchayat Raj	Revenue	1426,97,63,000	..	1426,97,63,000
		Capital	33,66,31,000	..	33,66,31,000
XXXII	Rural Development	Revenue	6418,85,62,000	..	6418,85,62,000
		Capital	1,00,00,000	..	1,00,00,000
XXXIII	Major & Medium Irrigation	Revenue	..	5,21,000	5,21,000
		Capital	3967,12,78,000	119,88,29,000	4087,01,07,000
XXXIV	Minor Irrigation	Capital	443,91,86,000	6,00,00,000	449,91,86,000
XXXV	Energy	Revenue	1,00,000	..	1,00,000
XXXVI	Industries and Commerce	Revenue	110,96,00,000	..	110,96,00,000
		Loans	15,21,00,000	..	15,21,00,000
XXXVII	Tourism, Art and Culture	Revenue	1,00,000	..	1,00,000
XXXVIII	Civil Supplies Administration	Revenue	26,08,95,000	..	26,08,95,000
XXXIX	Information Technology and Communications	Revenue	237,50,00,000	..	237,50,00,000
Total			21016,20,37,000	126,84,95,000	21143,05,32,000

**C.S.S.V. DURGA PRASAD,**  
Secretary to Government,  
Law Department.

(1)	(2)	(3)		(4)	(5)
		Rs.		Rs.	Rs.
XI	Roads, Buildings and Ports	Revenue	205,86,26,000	49,000	205,86,75,000
		Capital	1571,35,31,000	36,56,000	1571,71,87,000
		Loans	54,31,00,000	..	54,31,00,000
XII	School Education	Revenue	3,00,000	..	3,00,000
XIII	Higher Education	Capital	185,72,01,000	..	185,72,01,000
		Revenue	5,00,000	..	5,00,000
XIV	Technical Education	Capital	62,28,43,000	..	62,28,43,000
XV	Sports and Youth Services	Revenue	102,54,72,000	..	102,54,72,000
XVI	Medical and Health	Revenue	1,39,98,000	..	1,39,98,000
		Revenue	22,00,000	7,25,000	29,25,000
		Capital	1,00,000	..	1,00,000
XVII	Municipal Administration and Urban Development	Revenue	1679,65,49,000	..	1679,65,49,000
XVIII	Housing	Capital	738,50,00,000	..	738,50,00,000
XIX	Information and Public Relations	Revenue	830,96,56,000	..	830,96,56,000
		Revenue	50,63,47,000	..	50,63,47,000
XX	Labour and Employment	Revenue	49,06,17,000	..	49,06,17,000
XXI	Social Welfare	Capital	7,53,34,000	11,91,000	7,65,25,000
		Revenue	4,24,000	..	4,24,000
XXII	Tribal Welfare	Capital	20,23,74,000	..	20,23,74,000
		Revenue	3,00,000	..	3,00,000
		Capital	3,00,000	..	3,00,000
XXIV	Minority Welfare	Revenue	10,000	..	10,000

**THE SCHEDULE**  
(See sections 2 and 3)

Demand Number	Services and Purposes	SUMS NOT EXCEEDING			Total
		Voted by the Legislative Assembly	Charged on the Consolidated Fund of the State		
(1)	(2)	(3)	(4)	(5)	
		Rs.	Rs.		Rs.
II	Governor and Council of Ministers	Revenue 10,46,79,000	..	10,46,79,000	
IV	General Administration & Elections	Revenue 150,04,28,000	..	150,04,28,000	
V	Revenue, Registration and Relief	Revenue 1024,59,99,000	5,00,000	1024,64,99,000	
		Capital 31,00,000	..	31,00,000	
VII	Commercial Taxes	Revenue 26,80,76,000	..	26,80,76,000	
IX	Fiscal Administration, Planning Surveys & Statistics	Revenue 1,39,29,000	..	1,39,29,000	
		Loans 1,00,00,000	..	1,00,00,000	
X	Home Administration	Revenue 10,000	11,42,000	11,52,000	
		Capital 180,62,09,000	..	180,62,09,000	

- Short title.* 1. This Act may be called the Andhra Pradesh Appropriation (No.2) Act, 2016.
- Authorisation of supplementary appropriation of moneys from and out of the Consolidated Fund of the State of Andhra Pradesh for the financial year which commenced on the 1<sup>st</sup> April, 2015.* 2. The State Government may appropriate from and out of the Consolidated Fund of the State of Andhra Pradesh, for the financial year which commenced on the 1<sup>st</sup> April, 2015, a further sum not exceeding twenty one thousand one hundred and forty three crores, five lakhs, thirty two thousand rupees, being moneys required to meet,
- (a) the supplementary grants made by the Andhra Pradesh Legislative Assembly for that year, as set-forth in column (3) of the Schedule; and
- (b) the supplementary expenditure charged on the Consolidated Fund of the State of Andhra Pradesh for that year, as set forth in column (4) of the Schedule.
- Appropriation.* 3. The sums authorized to be appropriated from and out of the Consolidated Fund of the State of Andhra Pradesh by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.



RIGHT TO  
INFORMATION

ఆంధ్రప్రదేశ్ రాజపత్రము

**THE ANDHRA PRADESH GAZETTE**

**PART IV-B EXTRAORDINARY**

**PUBLISHED BY AUTHORITY**

---

**No.7] HYDERABAD, THURSDAY, MARCH 31, 2016.**

---

**ANDHRA PRADESH ACTS, ORDINANCES AND  
REGULATIONS Etc.**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 31<sup>st</sup> March, 2016 and the said assent is hereby first published on the 31<sup>st</sup> March, 2016 in the Andhra Pradesh Gazette for general information:-

**ACT NO. 7 OF 2016.**

**AN ACT TO AUTHORISE THE APPROPRIATION OF CERTAIN FURTHER MONEYS FROM AND OUT OF THE CONSOLIDATED FUND OF THE STATE OF ANDHRA PRADESH FOR THE SERVICES OF THE FINANCIAL YEAR WHICH COMMENCED ON THE 1<sup>st</sup> APRIL, 2015.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-seventh year of the Republic of India as follows:-